

MINUTES OF NORMS COMMITTEE (NC-7) OF
'PLASTIC & RUBBER PRODUCTS'
MEETING NO. 10/AM15
HELD ON 04.06.2014
UNDER CHAIRMANSHIP OF
DR. L.B. SINGHAL, ADDITIONAL DGFT

Meeting No. 10/87-NC-7/2014 of NORMS COMMITTEE (NC-7) dealing with 'Chapter 39 and 40 of ITC (HS) Code' held on 04.06.2014 under the Chairmanship of Dr. L.B. Singhal, Addl. DGFT, Udyog Bhawan, New Delhi-110011. Following officers attended the Meeting:

- 1) Shri Nand Lal, Senior Development Officer, DIPP
- 2) Shri R.C. Meena, Dy. DGFT

2. The Committee confirmed Minutes of NC Meeting No. 9/AM15 held on 28.05.2014.

3. The Committee, after deliberations, **approved** following cases and RLA concerned shall take consequential action as per Foreign Trade Policy/Procedures:

ONLINE CASES

Case No.:1/3/87-ALC1/2014	Party Name:SNF [INDIA] PVT. LTD.,	Meet No/Date:10/87-ALC1/2014	Status: Deferred
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1			04.06.2014	
	HQ File :01/87/050/00011/AM15/	RLA File :09/24/040/00019/AM14/	Lic.No/Date:0910056188 31.05.2013	Defer Date:25.06.2014
Decision: A copy of application has been forwarded to D/o C&PC on 15.04.2014. Comments awaited from D/o C&PC.				

2	Case No.:15/29/87-ALC1/2013	Party Name:DURA LINE INDIA PVT LTD	Meet No/Date:10/87-ALC1/2014 04.06.2014	Status: Deferred
	HQ File :01/87/050/00239/AM14/	RLA File :05/23/040/00165/AM14/	Lic.No/Date:0510364980 09.09.2013	Defer Date:18.06.2014
	Decision: A D/L No. 46011/90/2013-PC-II, dated 28.11.2013 was issued by D/o of C&PC to firm. In response to above, D/L, the firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 29.04.2014. Comments awaited from D/o C&PC.			

3	Case No.:11/33/87-ALC1/2013	Party Name:GRP LTD.	Meet No/Date:10/87-ALC1/2014 04.06.2014	Status: Deferred
	HQ File :01/87/050/00289/AM14/	RLA File :03/94/040/00506/AM14/	Lic.No/Date:0310751127 25.09.2013	Defer Date:02.07.2014
	Decision: The firm was requested vide this office letter dated 04.04.2014 to furnish NOC from MOEF. The requisite information still awaited from the firm. Hence, the Committee decided to issue Final Reminder to firm giving 15 days time to furnish reply. In case the reply is not received within the stipulated period, the Committee would be constrained to reject the case with direction to firm to pay the Customs duty and applicable interest for regularization of the licence.			

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Case No.:1/32/87-ALC1/2013	Party Name:VINA YAK POLYMERS	Meet No/Date:10/87-ALC1/2014 04.06.2014	Status: Approved														
HQ File :01/87/050/00277/AM14/	RLA File :13/24/040/00027/AM14/	Lic.No/Date:1310044599 03.10.2013															
Decision: As per the written comments furnished by the D/o C&PC vide their OM No. 46011/92/2013-PC-II dated 29.05.2014, the Committee approved following adhoc norms:																	
<table><tr><th>EXPORT ITEM</th><th>QTY</th><th>IMPORT ITEM</th><th>QTY</th></tr><tr><td rowspan="2">Bulk Bags / Jumbo Bags</td><td rowspan="2">1 kg</td><td>1. Relevant PP Woven Fabric / Narrow Fabric</td><td>1.05 kg/kg content in the export product</td></tr><tr><td>2. Relevant PP Multifilament Yarn</td><td>1.02 kg/kg content in the export product</td></tr><tr><td colspan="4">RLA may take consequential action as per Policy / Procedures.</td></tr></table>				EXPORT ITEM	QTY	IMPORT ITEM	QTY	Bulk Bags / Jumbo Bags	1 kg	1. Relevant PP Woven Fabric / Narrow Fabric	1.05 kg/kg content in the export product	2. Relevant PP Multifilament Yarn	1.02 kg/kg content in the export product	RLA may take consequential action as per Policy / Procedures.			
EXPORT ITEM	QTY	IMPORT ITEM	QTY														
Bulk Bags / Jumbo Bags	1 kg	1. Relevant PP Woven Fabric / Narrow Fabric	1.05 kg/kg content in the export product														
		2. Relevant PP Multifilament Yarn	1.02 kg/kg content in the export product														
RLA may take consequential action as per Policy / Procedures.																	

5	Case No.:6/33/87-ALC1/2013	Party Name:ALOK INDUSTRIES	Meet No/Date:10/87-ALC1/2014 04.06.2014	Status: Deferred
	HQ File :01/87/050/00284/AM14/	RLA File :05/23/040/00252/AM14/	Lic.No/Date:0510367739 08.10.2013	Defer Date:18.06.2014
Decision: A copy of application has been forwarded to D/o C&PC on 18.11.2013. Comments awaited from D/o C&PC.				

6	Case No.:22/46/87-ALC1/2013	Party Name:INDOFIL INDUSTRIES LTD.	Meet No/Date:10/87-ALC1/2014 04.06.2014	Status: Deferred
	HQ File :01/87/050/00416/AM14/	RLA File :03/94/040/00645/AM14/	Lic.No/Date:0310760710 05.12.2013	Defer Date:18.06.2014
	Decision: A copy of application has been forwarded to D/o C&PC on 10.02.2014. Comments awaited from D/o C&PC.			

7	Case No.:1/10/87-ALC1/2014	Party Name:BLF POLYMERS PRIVATE LIMITED	Meet No/Date:10/87-ALC1/2014 04.06.2014	Status: Deferred
	HQ File :01/87/050/00089/AM15/	RLA File :56/24/040/00030/AM14/	Lic.No/Date:5610003324 05.12.2013	Defer Date:25.06.2014
	Decision: A copy of application has been forwarded to D/o C&PC on 30.05.2014. Comments awaited from D/o C&PC.			

8	Case No.:1/38/87-ALC1/2013	Party Name:SRF LIMITED	Meet No/Date:10/87-ALC1/2014 04.06.2014	Status: Deferred
	HQ File :01/87/050/00362/AM14/	RLA File :04/24/040/00092/AM10/	Lic.No/Date:0410152902 13.12.2013	Defer Date:18.06.2014
	Decision: A copy of application has been forwarded to D/o C&PC on 23.04.2014. Comments awaited from D/o C&PC.			

	Case No.:6/50/87-ALC1/2013	Party Name:RALLIS INDIA LIMITED	Meet No/Date:10/87-ALC1/2014 04.06.2014	Status: Approved
	HQ File :01/87/050/00485/AM14/	RLA File :03/95/040/00661/AM14/	Lic.No/Date:0310762430	

Decision: As per the written comments furnished by the D/o C&PC vide their OM No. 46011/70/2006-PC-II dated 26.05.2014, the Committee **approved** following adhoc norms:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
1. Polyether Ketone Ketone 60 : 40 (PEKK 60:40)	1 kg	1. Terephthaloyl Chloride (TCL)	0.437 kg
		2. Isopathaloyl Chloride (ICL)	0.271 kg
		3. Diphenyl Oxide (DPO)	0.673 kg
		4. Methanol	0.295 kg
		5. N-Hexane	0.195 kg
2. Polyether Ketone Ketone 72 : 28 (PEKK 72:28)	1 kg	1. Terephthaloyl Chloride (TCL)	0.535 kg
		2. Isopathaloyl Chloride (ICL)	0.197 kg
		3. Diphenyl Oxide (DPO)	0.674 kg
		4. Methanol	0.295 kg
		5. N-Hexane	0.195 kg
RLA may take consequential action as per Policy / Procedures.			

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Case No.:4/51/87-ALC1/2013	Party Name:KAMSONS CHEMICALS PVT.LTD.	Meet No/Date:10/87-ALC1/2014 04.06.2014	Status: Approved																						
HQ File :01/87/050/00505/AM14/	RLA File :03/94/040/00805/AM14/	Lic.No/Date:0310763791 31.12.2013																							
Decision: As per the written comments furnished by the D/o C&PC vide their OM No. 46011/71/2013-PC-II dated 20.05.2014, the Committee approved following adhoc norms:																									
<table><tr><th>EXPORT ITEM</th><th>QTY</th><th>IMPORT ITEM</th><th>QTY</th></tr><tr><td rowspan="6">Aqueous Polyurethane Dispersion (Having Solid Content 37 ± 1%)</td><td rowspan="6">1 kg</td><td>1. Dicyclohexylmethane Di-Isocyanate (WANNATE HMDI or Desmodur-W (Bayer) or VESTANT H12 MDI (DEGUSSA))</td><td>0.2235 kg</td></tr><tr><td>2. N-Methyl-2-Pyrrolidone (NMP)</td><td>0.2010 kg</td></tr><tr><td>3. Dimethylol Propionic Acid</td><td>0.0260 kg</td></tr><tr><td>4. 1:6 Hexane Diol</td><td>0.0552 kg</td></tr><tr><td>5. Adipic Acid</td><td>0.0598 kg</td></tr><tr><td>6. Hydrazine Hydrate</td><td>0.0050 kg</td></tr><tr><td colspan="4">RLA may take consequential action as per Policy / Procedures.</td></tr></table>				EXPORT ITEM	QTY	IMPORT ITEM	QTY	Aqueous Polyurethane Dispersion (Having Solid Content 37 ± 1%)	1 kg	1. Dicyclohexylmethane Di-Isocyanate (WANNATE HMDI or Desmodur-W (Bayer) or VESTANT H12 MDI (DEGUSSA))	0.2235 kg	2. N-Methyl-2-Pyrrolidone (NMP)	0.2010 kg	3. Dimethylol Propionic Acid	0.0260 kg	4. 1:6 Hexane Diol	0.0552 kg	5. Adipic Acid	0.0598 kg	6. Hydrazine Hydrate	0.0050 kg	RLA may take consequential action as per Policy / Procedures.			
EXPORT ITEM	QTY	IMPORT ITEM	QTY																						
Aqueous Polyurethane Dispersion (Having Solid Content 37 ± 1%)	1 kg	1. Dicyclohexylmethane Di-Isocyanate (WANNATE HMDI or Desmodur-W (Bayer) or VESTANT H12 MDI (DEGUSSA))	0.2235 kg																						
		2. N-Methyl-2-Pyrrolidone (NMP)	0.2010 kg																						
		3. Dimethylol Propionic Acid	0.0260 kg																						
		4. 1:6 Hexane Diol	0.0552 kg																						
		5. Adipic Acid	0.0598 kg																						
		6. Hydrazine Hydrate	0.0050 kg																						
RLA may take consequential action as per Policy / Procedures.																									

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Case No.:11/50/87-ALC1/2013	Party Name:SHAKTI PLASTIC INDUSTRIES	Meet No/Date:10/87-ALC1/2014 04.06.2014	Status: Approved														
HQ File :01/87/050/00490/AM14/	RLA File :03/95/040/00795/AM14/	Lic.No/Date:0310764684 06.01.2014															
Decision: As per the written comments furnished by the D/o C&PC vide their OM No. 46011/28/2014-PC-II dated 22.05.2014, the Committee approved following adhoc norms:																	
<table><tr><th>EXPORT ITEM</th><th>QTY</th><th>IMPORT ITEM</th><th>QTY</th></tr><tr><td rowspan="2">Recycled Polypropylene Granules</td><td rowspan="2">60 MT</td><td>1. Polypropylene Granules</td><td>45.20 MT</td></tr><tr><td>2. Polypropylene Grindings</td><td>16.00 MT</td></tr><tr><td colspan="4">RLA may take consequential action as per Policy / Procedures.</td></tr></table>				EXPORT ITEM	QTY	IMPORT ITEM	QTY	Recycled Polypropylene Granules	60 MT	1. Polypropylene Granules	45.20 MT	2. Polypropylene Grindings	16.00 MT	RLA may take consequential action as per Policy / Procedures.			
EXPORT ITEM	QTY	IMPORT ITEM	QTY														
Recycled Polypropylene Granules	60 MT	1. Polypropylene Granules	45.20 MT														
		2. Polypropylene Grindings	16.00 MT														
RLA may take consequential action as per Policy / Procedures.																	

Case No.:4/52/87-ALC1/2013	Party Name:KALPENA INDUSTRIES LIMITED,	Meet No/Date:10/87-ALC1/2014 04.06.2014	Status: Approved
HQ File :01/87/050/00510/AM14/	RLA File :03/94/040/00863/AM14/	Lic.No/Date:0310766908 20.01.2014	
Decision: As per the written comments furnished by the D/o C&PC vide their OM No. 46011/25/2010-PC-II dated 22.05.2014, the Committee approved following adhoc norms:			

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EXPORT ITEM	QTY	IMPORT ITEM	QTY
Polyethylene Compound (Polyethylene Content 98 $\pm$ 1%)	1 kg	1. LLDPE Granules	0.990 kg
		2. Antioxidant	0.010 kg
RLA may take consequential action as per Policy / Procedures.			

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Case No.:19/1/87-ALC1/2014	Party Name:SNF [INDIA] PVT. LTD.,	Meet No/Date:10/87-ALC1/2014 04.06.2014	Status: Deferred
HQ File :01/87/050/00538/AM14/	RLA File :26/24/040/00006/AM14/	Lic.No/Date:2610012322 20.01.2014	Defer Date:18.06.2014
Decision: A copy of application has been forwarded to D/o C&PC on 28.03.2014. Comments awaited from D/o C&PC.			

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Case No.:20/1/87-ALC1/2014	Party Name:SNF [INDIA] PVT. LTD.,	Meet No/Date:10/87-ALC1/2014 04.06.2014	Status: Deferred
HQ File :01/87/050/00539/AM14/	RLA File :26/24/040/00008/AM14/	Lic.No/Date:2610012324 20.01.2014	Defer Date:18.06.2014
Decision: A copy of application has been forwarded to D/o C&PC on 28.03.2014. Comments awaited from D/o C&PC.			

Case No.:21/1/87-ALC1/2014	Party Name:SNF [INDIA] PVT. LTD.,	Meet No/Date:10/87-ALC1/2014 04.06.2014	Status: Deferred
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15	HQ File :01/87/050/00540/AM14/	RLA File :26/24/040/00009/AM14/	Lic.No/Date:2610012325 20.01.2014	Defer Date:18.06.2014
Decision: A copy of application has been forwarded to D/o C&PC on 28.03.2014. Comments awaited from D/o C&PC.				

16	Case No.:1/45/87-ALC1/2013	Party Name:SNF [INDIA] PVT. LTD.,	Meet No/Date:10/87-ALC1/2014 04.06.2014	Status: Deferred
	HQ File :01/87/050/00393/AM14/	RLA File :26/24/040/00010/AM14/	Lic.No/Date:2610012344 24.01.2014	Defer Date:18.06.2014
	Decision: A copy of application has been forwarded to D/o C&PC on 26.03.2014. Comments awaited from D/o C&PC.			

17	Case No.:19/2/87-ALC1/2014	Party Name:MPD INDUSTRIES PVT. LTD.,	Meet No/Date:10/87-ALC1/2014 04.06.2014	Status: Deferred
	HQ File :01/87/050/00551/AM14/	RLA File :56/24/040/00031/AM14/	Lic.No/Date:5610003636 27.01.2014	Defer Date:02.07.2014
	Decision: A D/L No. 46011/71/2012-PC.II dated 30.05.2014 was issued by D/o C&PC to firm. It was decided by the Committee to issue a Reminder to firm giving 15 days time for submission of information.			

	Case No.:9/2/87-ALC1/2014	Party Name:DSM INDIA PVT. LTD	Meet No/Date:10/87-ALC1/2014 04.06.2014	Status: Approved
	HQ File :01/87/050/00009/AM15/	RLA File :31/83/040/00192/AM14/	Lic.No/Date:3110062305 27.01.2014	
	Decision: As per the written comments furnished by the D/o C&PC vide their OM No. 46011/22/2009-PC-II dated 29.05.2014, the Committee approved following adhoc norms:			

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EXPORT ITEM	QTY	IMPORT ITEM	QTY
20% Glass Fibre Reinforced Flame Retardant PA-6 (Nylon-6) Compound (Akulon K-222 K9 V4 Black)	1 kg	1. Nylon – 6 Chips / Granules	0.6699 kg
		2. Glass Fibre (Chopped Strands)	0.2060 kg
		3. Master Batch (Relevant Colourant)	0.0103 kg
		4. Melamine Cynurate	0.1236 kg
		5. Calcium Stearate	0.0202 kg
RLA may take consequential action as per Policy / Procedures.			

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Case No.:1/46/87-ALC1/2013	Party Name:FARCOM CABLE SYSTEMS PRIVATE LIMITED,	Meet No/Date:10/87-ALC1/2014 04.06.2014	Status: Deferred
HQ File :01/87/050/00395/AM14/	RLA File :07/24/040/00393/AM14/	Lic.No/Date:0710101789 30.01.2014	Defer Date:25.06.2014
Decision: RLA, Bangalore and firm were requested through letter dated 06.03.2014, 28.03.2014 and 21.05.2014 to furnish 4.7 application expeditiously. However, application still awaited from RLA, Bangalore and firm. Hence, the Committee decided to again call for 4.7 application from RLA, Bangalore and firm.			

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Case No.:2/46/87-ALC1/2013	Party Name:FARCOM CABLE SYSTEMS PRIVATE LIMITED,	Meet No/Date:10/87-ALC1/2014 04.06.2014	Status: Deferred
HQ File :01/87/050/00396/AM14/	RLA File :07/24/040/00378/AM14/	Lic.No/Date:0710101790 30.01.2014	Defer Date:25.06.2014

Decision: RLA, Bangalore and firm were requested through letter dated 06.03.2014, 28.03.2014 and 21.05.2014 to furnish 4.7 application expeditiously. However, application still awaited from RLA, Bangalore and firm. Hence, the Committee decided to again call for 4.7 application from RLA, Bangalore and firm.

Case No.:3/52/87-ALC1/2013	Party Name:INDOFIL INDUSTRIES LTD.	Meet No/Date:10/87-ALC1/2014 04.06.2014	Status: Approved
HQ File :01/87/050/00509/AM14/	RLA File :03/94/040/00643/AM14/	Lic.No/Date:0310768726 31.01.2014	

Decision: As per the written comments furnished by the D/o C&PC vide their OM No. 46011/3/2013-PC-II dated 27.05.2014, the Committee **approved** following adhoc norms:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
Ethyl Acrylate – Co-Methyl Methacrylate Polymer Powder (Indofil K-120 ND)	1 kg	1. Ethyl Acrylate	0.105 kg
		2. Methyl Methacrylate	0.946 kg
RLA may take consequential action as per Policy / Procedures.			

Case No.:46/46/87-ALC1/2013	Party Name:GUJARAT FLUORO CHEMICALS LTD	Meet No/Date:10/87-ALC1/2014 04.06.2014	Status: Deferred
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22	HQ File :01/87/050/00440/AM14/	RLA File :34/24/040/00267/AM14/	Lic.No/Date:3410039175 03.02.2014	Defer Date:18.06.2014
Decision: A copy of application has been forwarded to D/o C&PC on 20.02.2014. Comments awaited from D/o C&PC.				

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Case No.:8/2/87-ALC1/2014	Party Name:DSM INDIA PVT. LTD	Meet No/Date:10/87-ALC1/2014 04.06.2014	Status: Approved																		
HQ File :01/87/050/00008/AM15/	RLA File :31/83/040/00153/AM14/	Lic.No/Date:3110062397 04.02.2014																			
Decision: As per the written comments furnished by the D/o C&PC vide their OM No. 46011/22/2009-PC-II dated 29.05.2014, the Committee approved following adhoc norms:																					
<table><tr><th>EXPORT ITEM</th><th>QTY</th><th>IMPORT ITEM</th><th>QTY</th></tr><tr><td rowspan="4">Unfilled Flame Retardant PA 6 (Nylon – 6) Compound (Akulon K – 225 KS Grey S1.05.20)</td><td rowspan="4">1 kg</td><td>1. Nylon – 6 Chips / Granules</td><td>0.6401 kg</td></tr><tr><td>2. Master Batch (Relevant Colourant)</td><td>0.0052 kg</td></tr><tr><td>3. Melamine Cynurate</td><td>0.3811 kg</td></tr><tr><td>4. Calcium Stearate</td><td>0.0031 kg</td></tr><tr><td colspan="4">RLA may take consequential action as per Policy / Procedures.</td></tr></table>				EXPORT ITEM	QTY	IMPORT ITEM	QTY	Unfilled Flame Retardant PA 6 (Nylon – 6) Compound (Akulon K – 225 KS Grey S1.05.20)	1 kg	1. Nylon – 6 Chips / Granules	0.6401 kg	2. Master Batch (Relevant Colourant)	0.0052 kg	3. Melamine Cynurate	0.3811 kg	4. Calcium Stearate	0.0031 kg	RLA may take consequential action as per Policy / Procedures.			
EXPORT ITEM	QTY	IMPORT ITEM	QTY																		
Unfilled Flame Retardant PA 6 (Nylon – 6) Compound (Akulon K – 225 KS Grey S1.05.20)	1 kg	1. Nylon – 6 Chips / Granules	0.6401 kg																		
		2. Master Batch (Relevant Colourant)	0.0052 kg																		
		3. Melamine Cynurate	0.3811 kg																		
		4. Calcium Stearate	0.0031 kg																		
RLA may take consequential action as per Policy / Procedures.																					

24	Case No.:19/7/87-ALC1/2014	Party Name:ARKEMA CHEMICALS INDIA PVT. LTD.,	Meet No/Date:10/87-ALC1/2014 04.06.2014	Status: Deferred
	HQ File :01/87/050/00038/AM15/	RLA File :03/94/040/00981/AM14/	Lic.No/Date:0310769287 05.02.2014	Defer Date:25.06.2014
	Decision: A copy of application has been forwarded to D/o C&PC on 15.04.2014. Comments awaited from D/o C&PC.			

25	Case No.:20/7/87-ALC1/2014	Party Name:ARKEMA CHEMICALS INDIA PVT. LTD.,	Meet No/Date:10/87-ALC1/2014 04.06.2014	Status: Deferred
	HQ File :01/87/050/00039/AM15/	RLA File :03/94/040/00982/AM14/	Lic.No/Date:0310769295 05.02.2014	Defer Date:25.06.2014
	Decision: A copy of application has been forwarded to D/o C&PC on 15.04.2014. Comments awaited from D/o C&PC.			

26	Case No.:52/7/87-ALC1/2014	Party Name:KALPENA INDUSTRIES LIMITED,	Meet No/Date:10/87-ALC1/2014 04.06.2014	Status: Deferred
	HQ File :01/87/050/00071/AM15/	RLA File :03/94/040/00862/AM14/	Lic.No/Date:0310769237 05.02.2014	Defer Date:25.06.2014
	Decision: A copy of application has been forwarded to D/o C&PC on 15.04.2014. Comments awaited from D/o C&PC.			

27	Case No.:2/47/87-ALC1/2013	Party Name:FARCOM CABLE SYSTEMS PRIVATE LIMITED,	Meet No/Date:10/87-ALC1/2014 04.06.2014	Status: Deferred
	HQ File :01/87/050/00443/AM14/	RLA File :07/24/040/00377/AM14/	Lic.No/Date:0710102003 06.02.2014	Defer Date:25.06.2014
	Decision: RLA, Bangalore and firm were requested through letter dated 06.03.2014, 28.03.2014 and 21.05.2014 to furnish 4.7 application expeditiously. However, application still awaited from RLA, Bangalore and firm. Hence, the Committee decided to again call for 4.7 application from RLA, Bangalore and firm.			

28	Case No.:5/51/87-ALC1/2013	Party Name:JAY SHREE CHAMUNDA MA PLASTIC	Meet No/Date:10/87-ALC1/2014 04.06.2014	Status: Deferred
	HQ File :01/87/050/00506/AM14/	RLA File :24/24/040/00011/AM14/	Lic.No/Date:2410040771 06.02.2014	Defer Date:18.06.2014
	Decision: A copy of application has been forwarded to D/o C&PC on 14.03.2014. Comments awaited from D/o C&PC.			

29	Case No.:8/1/87-ALC1/2014	Party Name:LANXESS INDIA PVT.LTD.	Meet No/Date:10/87-ALC1/2014 04.06.2014	Status: Deferred
	HQ File :01/87/050/00527/AM14/	RLA File :03/95/040/00848/AM14/	Lic.No/Date:0310769514 06.02.2014	Defer Date:02.07.2014
	Decision: A D/L No. 46011/109/2012-PC.II dated 27.05.2014 was issued by D/o C&PC to firm. It was decided by the Committee to issue a Reminder to firm giving 15 days time for submission of information.			

30	Case No.:6/1/87-ALC1/2014	Party Name:LANXESS INDIA PVT.LTD.	Meet No/Date:10/87-ALC1/2014 04.06.2014	Status: Deferred
	HQ File :01/87/050/00525/AM14/	RLA File :03/95/040/00839/AM14/	Lic.No/Date:0310769657 07.02.2014	Defer Date:02.07.2014
	Decision: A D/L No. 46011/109/2012-PC.II dated 27.05.2014 was issued by D/o C&PC to firm. It was decided by the Committee to issue a Reminder to firm giving 15 days time for submission of information.			

	Case No.:2/2/87-ALC1/2014	Party Name:MICRO INKS LTD.	Meet No/Date:10/87-ALC1/2014 04.06.2014	Status: Deferred
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31	HQ File :01/87/050/00002/AM15/	RLA File :03/95/040/00884/AM14/	Lic.No/Date:0310769642 07.02.2014	Defer Date:18.06.2014
Decision: A copy of application has been forwarded to D/o C&PC on 11.04.2014. Comments awaited from D/o C&PC.				

32	Case No.:14/49/87-ALC1/2013	Party Name:SPERRY PLAST LTD.	Meet No/Date:10/87-ALC1/2014 04.06.2014	Status: Deferred
	HQ File :01/87/050/00466/AM14/	RLA File :05/24/040/00428/AM14/	Lic.No/Date:0510379129 12.02.2014	Defer Date:18.06.2014
	Decision: A copy of application has been forwarded to D/o C&PC on 06.03.2014. Comments awaited from D/o C&PC.			

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Case No.:2/51/87-ALC1/2013	Party Name:POLYFILL TECHNOLOGIES PVT LTD	Meet No/Date:10/87-ALC1/2014 04.06.2014	Status: Approved														
HQ File :01/87/050/00503/AM14/	RLA File :34/24/040/00273/AM14/	Lic.No/Date:3410039280 17.02.2014															
Decision: As per the written comments furnished by the D/o C&PC vide their OM No. 46011/35/2012-PC-II dated 19.05.2014, the Committee approved following adhoc norms:																	
<table><tr><th>EXPORT ITEM</th><th>QTY</th><th>IMPORT ITEM</th><th>QTY</th></tr><tr><td rowspan="4">Poly Iso Butylene Compound Polymer (Containing 60 ± 1% Poly Iso Butylene Polymer)</td><td rowspan="4">1 kg</td><td>1. Poly Iso Butylenes Polymer</td><td>0.6180 kg</td></tr><tr><td>2. LLDPE Granules</td><td>0.3090 kg</td></tr><tr><td>3. Porous Polypropylene Copolymer (Hifax CA 7153S)</td><td>0.0515 kg</td></tr><tr><td>4. Titanium Dioxide</td><td>0.0515 kg</td></tr></table>				EXPORT ITEM	QTY	IMPORT ITEM	QTY	Poly Iso Butylene Compound Polymer (Containing 60 ± 1% Poly Iso Butylene Polymer)	1 kg	1. Poly Iso Butylenes Polymer	0.6180 kg	2. LLDPE Granules	0.3090 kg	3. Porous Polypropylene Copolymer (Hifax CA 7153S)	0.0515 kg	4. Titanium Dioxide	0.0515 kg
EXPORT ITEM	QTY	IMPORT ITEM	QTY														
Poly Iso Butylene Compound Polymer (Containing 60 ± 1% Poly Iso Butylene Polymer)	1 kg	1. Poly Iso Butylenes Polymer	0.6180 kg														
		2. LLDPE Granules	0.3090 kg														
		3. Porous Polypropylene Copolymer (Hifax CA 7153S)	0.0515 kg														
		4. Titanium Dioxide	0.0515 kg														

RLA may take consequential action as per Policy / Procedures.

34	Case No.: 2/48/87-ALC1/2013	Party Name:UNITEC FIBRES PVT.LTD.	Meet No/Date:10/87-ALC1/2014 04.06.2014	Status: Deferred
	HQ File :01/87/050/00451/AM14/	RLA File :03/95/040/00143/AM12/	Lic.No/Date:0310770496 18.02.2014	Defer Date:18.06.2014
	Decision: A copy of application has been forwarded to D/o C&PC on 26.03.2014. Comments awaited from D/o C&PC.			

35	Case No.: 24/7/87-ALC1/2014	Party Name:GRAPHITE INDIA LIMITED	Meet No/Date:10/87-ALC1/2014 04.06.2014	Status: Deferred
	HQ File :01/87/050/00043/AM15/	RLA File :03/94/040/01026/AM14/	Lic.No/Date:0310770961 19.02.2014	Defer Date:25.06.2014
	Decision: A copy of application has been forwarded to D/o C&PC on 09.05.2014. Comments awaited from D/o C&PC.			

36	Case No.: 53/7/87-ALC1/2014	Party Name:INDOFIL INDUSTRIES LTD.	Meet No/Date:10/87-ALC1/2014 04.06.2014	Status: Deferred
	HQ File :01/87/050/00072/AM15/	RLA File :03/94/040/00903/AM14/	Lic.No/Date:0310771006 19.02.2014	Defer Date:25.06.2014
	Decision: A copy of application has been forwarded to D/o C&PC on 09.05.2014. Comments awaited from D/o C&PC.			

37	Case No.: 4/1/87-ALC1/2014	Party Name:POLOLIGHT INDUSTRIES LTD.	Meet No/Date:10/87-ALC1/2014 04.06.2014	Status: Deferred
	HQ File :01/87/050/00523/AM14/	RLA File :03/95/040/00547/AM14/	Lic.No/Date:0310771135 20.02.2014	Defer Date:02.07.2014

Decision: A D/L No. 46011/10/2009-PC.II dated 29.05.2014 was issued by D/o C&PC to firm. It was decided by the Committee to issue a Reminder to firm giving 15 days time for submission of information.

38	Case No.: 51/7/87-ALC1/2014	Party Name:AHURA MAZDA MFG. CO. PVT. LTD.	Meet No/Date:10/87-ALC1/2014 04.06.2014	Status: Deferred
	HQ File :01/87/050/00070/AM15/	RLA File :03/94/040/00832/AM14/	Lic.No/Date:0310771216 20.02.2014	Defer Date:18.06.2014
	Decision: A copy of application has been forwarded to D/o C&PC on 09.05.2014. Comments awaited from D/o C&PC.			

39	Case No.: 25/7/87-ALC1/2014	Party Name:KRISHNA ANTIOXIDANTS PVT. LTD.	Meet No/Date:10/87-ALC1/2014 04.06.2014	Status: Deferred
	HQ File :01/87/050/00044/AM15/	RLA File :03/94/040/01039/AM14/	Lic.No/Date:0310771313 21.02.2014	Defer Date:25.06.2014
	Decision: A copy of application has been forwarded to D/o C&PC on 09.05.2014. Comments awaited from D/o C&PC.			

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Case No.: 12/2/87-ALC1/2014	Party Name:ORIENTAL CONTAINERS LIMITED	Meet No/Date:10/87-ALC1/2014 04.06.2014	Status: Approved								
HQ File :01/87/050/00544/AM14/	RLA File :03/95/040/00937/AM14/	Lic.No/Date:0310771532 24.02.2014									
Decision: As per the written comments furnished by the D/o C&PC vide their OM No. 46011/73/2006-PC-II dated 22.05.2014, the Committee approved following adhoc norms:											
<table><tr><th>EXPORT ITEM</th><th>QTY</th><th>IMPORT ITEM</th><th>QTY</th></tr><tr><td>Plastic Closures (Printed, Size 28 mm)</td><td>1 No.</td><td>Relevant Plastic Closures (Unprinted, Size 28 mm)</td><td>Net +1% wastage</td></tr></table>				EXPORT ITEM	QTY	IMPORT ITEM	QTY	Plastic Closures (Printed, Size 28 mm)	1 No.	Relevant Plastic Closures (Unprinted, Size 28 mm)	Net +1% wastage
EXPORT ITEM	QTY	IMPORT ITEM	QTY								
Plastic Closures (Printed, Size 28 mm)	1 No.	Relevant Plastic Closures (Unprinted, Size 28 mm)	Net +1% wastage								

RLA may take consequential action as per Policy / Procedures.

41	Case No.: 3/1/87-ALC1/2014	Party Name:UNITEC FIBRES PVT.LTD.	Meet No/Date:10/87-ALC1/2014 04.06.2014	Status: Deferred
	HQ File :01/87/050/00522/AM14/	RLA File :03/95/040/00130/AM14/	Lic.No/Date:0310771913 25.02.2014	Defer Date:18.06.2014
	Decision: A copy of application has been forwarded to D/o C&PC on 28.03.2014. Comments awaited from D/o C&PC.			

42	Case No.: 20/2/87-ALC1/2014	Party Name:SHAKUN POLYMERS LIMITED,	Meet No/Date:10/87-ALC1/2014 04.06.2014	Status: Deferred
	HQ File :01/87/050/00552/AM14/	RLA File :34/24/040/00284/AM14/	Lic.No/Date:3410039347 25.02.2014	Defer Date:18.06.2014
	Decision: A copy of application has been forwarded to D/o C&PC on 11.04.2014. Comments awaited from D/o C&PC.			

43	Case No.: 57/7/87-ALC1/2014	Party Name:BA YER MATERIALSCIENCE PVT. LTD.,	Meet No/Date:10/87-ALC1/2014 04.06.2014	Status: Deferred
	HQ File :01/87/050/00076/AM15/	RLA File :03/94/040/00978/AM14/	Lic.No/Date:0310771923 25.02.2014	Defer Date:25.06.2014
	Decision: A copy of application has been forwarded to D/o C&PC on 09.05.2014. Comments awaited from D/o C&PC.			

44	Case No.:11/1/87-ALC1/2014	Party Name:INDIA GLYCOLS LTD.,	Meet No/Date:10/87-ALC1/2014 04.06.2014	Status: Deferred
	HQ File :01/87/050/00530/AM14/	RLA File :05/23/040/00453/AM14/	Lic.No/Date:0510380273 26.02.2014	Defer Date:18.06.2014
	Decision: A copy of application has been forwarded to D/o C&PC on 28.03.2014. Comments awaited from D/o C&PC.			

45	Case No.:12/1/87-ALC1/2014	Party Name:INDIA GLYCOLS LTD.,	Meet No/Date:10/87-ALC1/2014 04.06.2014	Status: Deferred
	HQ File :01/87/050/00531/AM14/	RLA File :05/23/040/00454/AM14/	Lic.No/Date:0510380274 26.02.2014	Defer Date:18.06.2014
	Decision: A copy of application has been forwarded to D/o C&PC on 28.03.2014. Comments awaited from D/o C&PC.			

46	Case No.:18/7/87-ALC1/2014	Party Name:SNF [INDIA] PVT. LTD.,	Meet No/Date:10/87-ALC1/2014 04.06.2014	Status: Deferred
	HQ File :01/87/050/00037/AM15/	RLA File :26/24/040/00011/AM14/	Lic.No/Date:2610012455 27.02.2014	Defer Date:25.06.2014
	Decision: A copy of application has been forwarded to D/o C&PC on 09.05.2014. Comments awaited from D/o C&PC.			

47	Case No.:54/7/87-ALC1/2014	Party Name:INTERNATIONAL CONVEYORS LIMITED	Meet No/Date:10/87-ALC1/2014 04.06.2014	Status: Deferred
	HQ File :01/87/050/00073/AM15/	RLA File :03/94/040/00950/AM14/	Lic.No/Date:0310772113	Defer Date:25.06.2014

27.02.2014

Decision: A copy of application has been forwarded to D/o C&PC on 09.05.2014. Comments awaited from D/o C&PC.

48	Case No.:55/7/87-ALC1/2014	Party Name:INTERNATIONAL CONVEYORS LIMITED	Meet No/Date:10/87-ALC1/2014 04.06.2014	Status: Deferred
	HQ File :01/87/050/00074/AM15/	RLA File :03/94/040/00951/AM14/	Lic.No/Date:0310772114 27.02.2014	Defer Date:25.06.2014
	Decision: A copy of application has been forwarded to D/o C&PC on 09.05.2014. Comments awaited from D/o C&PC.			

49	Case No.:18/1/87-ALC1/2014	Party Name:JJ.PLASTALLOY PVT. LTD.,	Meet No/Date:10/87-ALC1/2014 04.06.2014	Status: Deferred
	HQ File :01/87/050/00537/AM14/	RLA File :15/24/040/00010/AM14/	Lic.No/Date:1510021382 28.02.2014	Defer Date: 18.06.2014
	Decision: A copy of application has been forwarded to D/o C&PC on 28.03.2014. Comments awaited from D/o C&PC.			

50	Case No.:21/7/87-ALC1/2014	Party Name:INTERNATIONAL CONVEYORS LIMITED	Meet No/Date:10/87-ALC1/2014 04.06.2014	Status: Deferred
	HQ File :01/87/050/00040/AM15/	RLA File :03/94/040/01004/AM14/	Lic.No/Date:0310772649 03.03.2014	Defer Date:25.06.2014

Decision: A copy of application has been forwarded to D/o C&PC on 09.05.2014. Comments awaited from D/o C&PC.

51	Case No.:22/7/87-ALC1/2014	Party Name:INTERNATIONAL CONVEYORS LIMITED	Meet No/Date:10/87-ALC1/2014 04.06.2014	Status: Deferred
	HQ File :01/87/050/00041/AM15/	RLA File :03/94/040/01005/AM14/	Lic.No/Date:0310772650 03.03.2014	Defer Date:25.06.2014
Decision: A copy of application has been forwarded to D/o C&PC on 09.05.2014. Comments awaited from D/o C&PC.				

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Case No.:40/7/87-ALC1/2014	Party Name:MRK HEALTHCARE PVT. LTD.	Meet No/Date:10/87-ALC1/2014 04.06.2014	Status: Approved
HQ File :01/87/050/00059/AM15/	RLA File :03/95/040/00969/AM14/	Lic.No/Date:0310772911 04.03.2014	

Decision: As per the written comments furnished by the DIPP vide their letter No. 7/109/2014-TSW dated 22.05.2014, the Committee **approved** following adhoc norms:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
Sterile Surgical Gloves, Net Content: 4) Peel Open Paper Pouch (Printed) in various sizes – Packing Material: 22,39,000.00 Number 5 – Wrapping Paper (Printed) (in various sizes) – Packing Material – 22,39,000.00 Numbers	50,857.00 kgs	1. Natural Latex Rubber (60% DRC)	43,737.020 kgs
		2. Rubber Chemicals i.e. Antioxidant & Accelerator	864.569 kgs
		3. Lubricating Powder	3102.277 kgs
		4. Peel Open Paper	As per packing

		Pouch (Printed) in various sizes – Packing Material	policy
		5. Wrapping Paper (Printed) in various sizes – Packing Material	As per packing policy
		RLA may take consequential action as per Policy / Procedures.	

53	Case No.:23/7/87-ALC1/2014	Party Name:D. R. COATS INK & RESINS PVT. LTD.	Meet No/Date:10/87-ALC1/2014 04.06.2014	Status: Deferred
	HQ File :01/87/050/00042/AM15/	RLA File :03/94/040/01007/AM14/	Lic.No/Date:0310773097 05.03.2014	Defer Date:25.06.2014
	Decision: A copy of application has been forwarded to D/o C&PC on 09.05.2014. Comments awaited from D/o C&PC.			

54	Case No.:36/7/87-ALC1/2014	Party Name:JESONS INDUSTRIES LTD.	Meet No/Date:10/87-ALC1/2014 04.06.2014	Status: Deferred
	HQ File :01/87/050/00055/AM15/	RLA File :03/94/040/01091/AM14/	Lic.No/Date:0310773099 05.03.2014	Defer Date:25.06.2014
	Decision: A copy of application has been forwarded to D/o C&PC on 09.05.2014. Comments awaited from D/o C&PC.			

55	Case No.: 21/2/87-ALC1/2014	Party Name:VISION PRODUCTS (P) LTD	Meet No/Date:10/87-ALC1/2014 04.06.2014	Status: Deferred
	HQ File :01/87/050/00553/AM14/	RLA File :34/24/040/00293/AM14/	Lic.No/Date:3410039440 06.03.2014	Defer Date:18.06.2014
	Decision: A copy of application has been forwarded to D/o C&PC on 11.04.2014. Comments awaited from D/o C&PC.			

56	Case No.: 3/2/87-ALC1/2014	Party Name:INNOVATIVE POLYPACK	Meet No/Date:10/87-ALC1/2014 04.06.2014	Status: Deferred
	HQ File :01/87/050/00003/AM15/	RLA File :07/24/040/00450/AM14/	Lic.No/Date:0710102650 06.03.2014	Defer Date:02.07.2014
	Decision: A D/L No. 46011/36/2014-PC.II dated 27.05.2014 was issued by D/o C&PC to firm. It was decided by the Committee to issue a Reminder to firm giving 15 days time for submission of information.			

57	Case No.: 32/7/87-ALC1/2014	Party Name:EARTHSOUL BIOPRODUCTS.	Meet No/Date:10/87-ALC1/2014 04.06.2014	Status: Deferred
	HQ File :01/87/050/00051/AM15/	RLA File :03/94/040/01079/AM14/	Lic.No/Date:0310773559 07.03.2014	Defer Date:25.06.2014
	Decision: A copy of application has been forwarded to D/o C&PC on 09.05.2014. Comments awaited from D/o C&PC.			

58	Case No.: 4/2/87-ALC1/2014	Party Name:ASHIRVAD PIPES PVT LTD.,	Meet No/Date:10/87-ALC1/2014 04.06.2014	Status: Deferred
	HQ File :01/87/050/00004/AM15/	RLA File :07/24/040/00457/AM14/	Lic.No/Date:0710102796 11.03.2014	Defer Date:18.06.2014
	Decision: A copy of application has been forwarded to D/o C&PC on 11.04.2014. Comments awaited from D/o C&PC.			

59	Case No.:5/2/87-ALC1/2014	Party Name:ASHIRVAD PIPES PVT LTD.,	Meet No/Date:10/87-ALC1/2014 04.06.2014	Status: Deferred
	HQ File :01/87/050/00005/AM15/	RLA File :07/24/040/00459/AM14/	Lic.No/Date:0710102797 11.03.2014	Defer Date:18.06.2014
	Decision: A copy of application has been forwarded to D/o C&PC on 11.04.2014. Comments awaited from D/o C&PC.			

60	Case No.:11/7/87-ALC1/2014	Party Name:ASHIRVAD PIPES PVT LTD.,	Meet No/Date:10/87-ALC1/2014 04.06.2014	Status: Deferred
	HQ File :01/87/050/00030/AM15/	RLA File :07/24/040/00460/AM14/	Lic.No/Date:0710102795 11.03.2014	Defer Date:25.06.2014
	Decision: A copy of application has been forwarded to D/o C&PC on 09.05.2014. Comments awaited from D/o C&PC.			

61	Case No.:39/7/87-ALC1/2014	Party Name:PARADISE POLYMERS LTD.,	Meet No/Date:10/87-ALC1/2014 04.06.2014	Status: Deferred
	HQ File :01/87/050/00058/AM15/	RLA File :03/95/040/00968/AM14/	Lic.No/Date:0310773869 11.03.2014	Defer Date:25.06.2014
	Decision: A copy of application has been forwarded to D/o C&PC on 09.05.2014. Comments awaited from D/o C&PC.			

62	Case No.:2/10/87-ALC1/2014	Party Name:ASHIRVAD PIPES PVT LTD.,	Meet No/Date:10/87-ALC1/2014 04.06.2014	Status: Deferred
	HQ File :01/87/050/00090/AM15/	RLA File :07/24/040/00458/AM14/	Lic.No/Date:0710102794 11.03.2014	Defer Date: 25.06.2014
	Decision: A copy of application has been forwarded to D/o C&PC on 30.05.2014. Comments awaited from D/o C&PC.			

63	Case No.: 13/1/87-ALC1/2014	Party Name:VIKAS GLOBALONE LIMITED	Meet No/Date:10/87-ALC1/2014 04.06.2014	Status: Deferred
	HQ File :01/87/050/00532/AM14/	RLA File :05/24/040/00442/AM14/	Lic.No/Date:0510381646 12.03.2014	Defer Date: 18.06.2014
	Decision: A copy of application has been forwarded to D/o C&PC on 09.05.2014. Comments awaited from D/o C&PC.			

64	Case No.: 30/7/87-ALC1/2014	Party Name:KALPENA INDUSTRIES LIMITED,	Meet No/Date:10/87-ALC1/2014 04.06.2014	Status: Deferred
	HQ File :01/87/050/00049/AM15/	RLA File :03/94/040/01070/AM14/	Lic.No/Date:0310774217 12.03.2014	Defer Date:25.06.2014
	Decision: A copy of application has been forwarded to D/o C&PC on 09.05.2014. Comments awaited from D/o C&PC.			

65	Case No.: 31/7/87-ALC1/2014	Party Name:KALPENA INDUSTRIES LIMITED,	Meet No/Date:10/87-ALC1/2014 04.06.2014	Status: Deferred
	HQ File :01/87/050/00050/AM15/	RLA File :03/94/040/01073/AM14/	Lic.No/Date:0310774215 12.03.2014	Defer Date:25.06.2014
	Decision: A copy of application has been forwarded to D/o C&PC on 09.05.2014. Comments awaited from D/o C&PC.			

	Case No.: 4/7/87-ALC1/2014	Party Name:SHAKTI PLASTIC INDUSTRIES	Meet No/Date:10/87-ALC1/2014 04.06.2014	Status: Deferred
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66	HQ File :01/87/050/00023/AM15/	RLA File :03/95/040/01007/AM14/	Lic.No/Date:0310774318 13.03.2014	Defer Date:25.06.2014
Decision: A copy of application has been forwarded to D/o C&PC on 09.05.2014. Comments awaited from D/o C&PC.				

67	Case No.:15/2/87-ALC1/2014	Party Name:GUJARAT CRAFT INDUSTRIES LTD.,	Meet No/Date:10/87-ALC1/2014 04.06.2014	Status: Deferred
	HQ File :01/87/050/00547/AM14/	RLA File :08/24/040/00558/AM14/	Lic.No/Date:0810129718 14.03.2014	Defer Date:25.06.2014
	Decision: A copy of application has been forwarded to D/o C&PC on 11.04.2014. Comments awaited from D/o C&PC.			

68	Case No.:14/7/87-ALC1/2014	Party Name:ARMOR PLAST LTD.,	Meet No/Date:10/87-ALC1/2014 04.06.2014	Status: Deferred
	HQ File :01/87/050/00033/AM15/	RLA File :07/24/040/00478/AM14/	Lic.No/Date:0710102905 14.03.2014	Defer Date:25.06.2014
	Decision: A copy of application has been forwarded to D/o C&PC on 09.05.2014. Comments awaited from D/o C&PC.			

69	Case No.:14/2/87-ALC1/2014	Party Name:MARUTI TECHNO RUBBER PVT.LTD.	Meet No/Date:10/87-ALC1/2014 04.06.2014	Status: Approved
	HQ File :01/87/050/00546/AM14/	RLA File :05/24/040/00392/AM14/	Lic.No/Date:0510382045 18.03.2014	
	Decision: As per the written comments furnished by the DIPP vide their letter No. 7/116/2014-TSW dated 22.05.2014, the Committee approved following adhoc norms:			

69	EXPORT ITEM	QTY	IMPORT ITEM	QTY
	Hydrophilic Swell Bar / Tape made of TPE Compound	9600.00 kgs	TPE Compound (Dry Flex)	9984.00 kgs
	RLA may take consequential action as per Policy / Procedures.			

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Case No.:37/7/87-ALC1/2014	Party Name:KAMSONS CHEMICALS PVT.LTD.	Meet No/Date:10/87-ALC1/2014 04.06.2014	Status: Approved														
HQ File :01/87/050/00056/AM15/	RLA File :03/94/040/01093/AM14/	Lic.No/Date:0310775041 19.03.2014															
Decision: As per the written comments furnished by the D/o C&PC vide their OM No. 46011/71/2013-PC-II dated 20.05.2014, the Committee approved following adhoc norms:																	
<table><tr><th>EXPORT ITEM</th><th>QTY</th><th>IMPORT ITEM</th><th>QTY</th></tr><tr><td rowspan="4">Aqueous Polyurethane Dispersion (Having Solid Content 37 ± 1%)</td><td rowspan="4">1 kg</td><td>1. Dicyclohexylmethane Di-Isocyanate (WANNATE HMDI or Desmodur-W (Bayer) or VESTANT H12 MDI (DEGUSSA)</td><td>0.2235 kg</td></tr><tr><td>2. N-Methyl-2-Pyrrolidone (NMP)</td><td>0.2010 kg</td></tr><tr><td>3. Dimethylol Propionic Acid</td><td>0.0260 kg</td></tr><tr><td>4. 1:6 Hexane Diol</td><td>0.0552 kg</td></tr></table>				EXPORT ITEM	QTY	IMPORT ITEM	QTY	Aqueous Polyurethane Dispersion (Having Solid Content 37 ± 1%)	1 kg	1. Dicyclohexylmethane Di-Isocyanate (WANNATE HMDI or Desmodur-W (Bayer) or VESTANT H12 MDI (DEGUSSA)	0.2235 kg	2. N-Methyl-2-Pyrrolidone (NMP)	0.2010 kg	3. Dimethylol Propionic Acid	0.0260 kg	4. 1:6 Hexane Diol	0.0552 kg
EXPORT ITEM	QTY	IMPORT ITEM	QTY														
Aqueous Polyurethane Dispersion (Having Solid Content 37 ± 1%)	1 kg	1. Dicyclohexylmethane Di-Isocyanate (WANNATE HMDI or Desmodur-W (Bayer) or VESTANT H12 MDI (DEGUSSA)	0.2235 kg														
		2. N-Methyl-2-Pyrrolidone (NMP)	0.2010 kg														
		3. Dimethylol Propionic Acid	0.0260 kg														
		4. 1:6 Hexane Diol	0.0552 kg														

		5. Adipic Acid	0.0598 kg
		6. Hydrazine Hydrate	0.0050 kg
RLA may take consequential action as per Policy / Procedures.			

71	Case No.:18/2/87-ALC1/2014	Party Name:VINYL TUBES PVT.LTD.,	Meet No/Date:10/87-ALC1/2014 04.06.2014	Status: Deferred
	HQ File :01/87/050/00550/AM14/	RLA File :05/24/040/00470/AM14/	Lic.No/Date:0510382328 20.03.2014	Defer Date:02.07.2014
	Decision: A D/L No. 46011/37/2014-PC.II dated 27.05.2014 was issued by D/o C&PC to firm. It was decided by the Committee to issue a Reminder to firm giving 15 days time for submission of information.			

	Case No.:38/7/87-ALC1/2014	Party Name:ZENITH INDUSTRIAL RUBBER PRODUCTS PVT. LTD	Meet No/Date:10/87-ALC1/2014 04.06.2014	Status: Approved
	HQ File :01/87/050/00057/AM15/	RLA File :03/95/040/00956/AM14/	Lic.No/Date:0310775330 21.03.2014	
	Decision: As per the written comments furnished by the DIPP vide their letter No. 7/79/2014/TSW dated 22.05.2014, the			

Committee **approved** following adhoc norms:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
Abrasion Resistance Rubber Sheets	1 kg	1. Natural Rubber	0.27500 kg
		2. Synthetic Rubber SBR Series : 1502	0.34000 kg
		3. Chloroprene Rubber	0.17500 kg
		4. Zinc Oxide	0.02150 kg
		5. Stearic Acid	0.0080 kg
		6. Silica Filler Ppt.	0.14300 kg
		7. Titanium Dioxide	0.03250 kg
		8. Accelerators	0.01490 kg
		9. Antioxidant	0.01450 kg
		10. Magnesium Oxide	0.0185 kg
		11. Rubber Processing Oil	0.03300 kg
		12. Packing Material (Plastic Pallet)	180 Numbers for 2,00,000 kgs of export

Note: 1. There should be a value cap on Import Item No. 8 & 9 as per General Note-8 of Handbook of Procedures Vol. II.

2. All the imported Plastic Pallet will be exported alongwith export product.

RLA may take consequential action as per Policy / Procedures.

73	Case No.: 7/7/87-ALC1/2014	Party Name:BAGLA POLIFILMS LIMITED	Meet No/Date:10/87-ALC1/2014 04.06.2014	Status: Deferred
	HQ File :01/87/050/00026/AM15/	RLA File :05/23/040/00525/AM14/	Lic.No/Date:0510382525 24.03.2014	Defer Date:25.06.2014
	Decision: A copy of application has been forwarded to D/o C&PC on 09.05.2014. Comments awaited from D/o C&PC.			

74	Case No.: 47/7/87-ALC1/2014	Party Name:SONDEX HEAT EXCHANGERS INDIA PVT.LTD	Meet No/Date:10/87-ALC1/2014 04.06.2014	Status: Deferred
	HQ File :01/87/050/00066/AM15/	RLA File :34/24/040/00314/AM14/	Lic.No/Date:3410039620 24.03.2014	Defer Date:02.07.2014
	Decision: A D/L No. 7/21/2014-TSW dated 23.05.2014 was issued by DIPP to firm. It was decided by the Committee to issue a Reminder to firm giving 15 days time for submission of information.			

75	Case No.: 56/7/87-ALC1/2014	Party Name:KALPENA INDUSTRIES LIMITED,	Meet No/Date:10/87-ALC1/2014 04.06.2014	Status: Deferred
	HQ File :01/87/050/00075/AM15/	RLA File :03/94/040/00965/AM14/	Lic.No/Date:0310775536 24.03.2014	Defer Date:25.06.2014
	Decision: A copy of application has been forwarded to D/o C&PC on 09.05.2014. Comments awaited from D/o C&PC.			

76	Case No.: 6/7/87-ALC1/2014	Party Name:MIL INDUSTRIES LTD	Meet No/Date:10/87-ALC1/2014 04.06.2014	Status: Deferred
	HQ File :01/87/050/00025/AM15/	RLA File :04/24/040/00292/AM14/	Lic.No/Date:0410156539 25.03.2014	Defer Date:25.06.2014
	Decision: A copy of application has been forwarded to D/o C&PC on 09.05.2014. Comments awaited from D/o C&PC.			

77	Case No.: 48/7/87-ALC1/2014	Party Name:TEGA INDUSTRIES LTD.	Meet No/Date:10/87-ALC1/2014 04.06.2014	Status: Deferred
	HQ File :01/87/050/00067/AM15/	RLA File :02/24/040/00175/AM14/	Lic.No/Date:0210201574 25.03.2014	Defer Date:25.06.2014
	Decision: A copy of application has been forwarded to DIPP on 09.05.2014. Comments awaited from DIPP.			

78	Case No.: 49/7/87-ALC1/2014	Party Name:TEGA INDUSTRIES LTD.	Meet No/Date:10/87-ALC1/2014 04.06.2014	Status: Deferred
	HQ File :01/87/050/00068/AM15/	RLA File :02/24/040/00191/AM14/	Lic.No/Date:0210201572 25.03.2014	Defer Date:25.06.2014
	Decision: A copy of application has been forwarded to DIPP on 09.05.2014. Comments awaited from DIPP.			

79	Case No.: 9/7/87-ALC1/2014	Party Name:SHAKTI PLAS INDUSTRY	Meet No/Date:10/87-ALC1/2014 04.06.2014	Status: Deferred
	HQ File :01/87/050/00028/AM15/	RLA File :05/24/040/00492/AM14/	Lic.No/Date:0510382815 26.03.2014	Defer Date:25.06.2014
	Decision: A copy of application has been forwarded to D/o C&PC on 09.05.2014. Comments awaited from D/o C&PC.			

80	Case No.: 42/7/87-ALC1/2014	Party Name:EASTMAN RECLAMATIONS	Meet No/Date:10/87-ALC1/2014 04.06.2014	Status: Deferred
	HQ File :01/87/050/00061/AM15/	RLA File :30/24/040/00056/AM14/	Lic.No/Date:3010101402 26.03.2014	Defer Date:25.06.2014

Decision: A copy of application has been forwarded to DIPP on 09.05.2014. Comments awaited from DIPP.

Case No.:5/7/87-ALC1/2014

Party Name:PUNEET RESINS LTD.,

Meet No/Date:10/87-ALC1/2014
04.06.2014

Status: **Approved**

HQ File :01/87/050/00024/AM15/

RLA File :03/95/040/01048/AM14/

Lic.No/Date:0310776314
28.03.2014

Decision: As per the written comments furnished by the D/o C&PC vide their OM No. 46011/124/2006-PC-II dated 29.05.2014, the Committee **approved** following adhoc norms:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
Vinoprene in different Grades i.e. 650-659 series (containing 38% Acrylo Butadiene Rubber (NBR), 24% PVC Resin and 36% Plasticizers (DOA/DIINP/TOTM)	1 Kg	1. Acrylonitrile Butadiene Rubber (NBR)	0.380 kg
		2. PVC Resin	0.240 kg
		3. Plasticizers namely Dioctyl Adipate (DOA) / Di-Iso Nonyl Phthalate (DINP) / Tri Octyl Trimellitate (TOTM)	0.360 kg
RLA may take consequential action as per Policy / Procedures.			

Case No.:8/7/87-ALC1/2014

Party Name:GLOBAL DRILLING FLUIDS

Meet No/Date:10/87-ALC1/2014

Status: **Deferred**

82		CHEMICALS LTD.	04.06.2014	
	HQ File :01/87/050/00027/AM15/	RLA File :05/23/040/00555/AM14/	Lic.No/Date:0510383079 28.03.2014	Defer Date:25.06.2014
Decision: A copy of application has been forwarded to D/o C&PC on 09.05.2014. Comments awaited from D/o C&PC.				

83

Case No.:44/7/87-ALC1/2014	Party Name:DSM INDIA PVT. LTD	Meet No/Date:10/87-ALC1/2014 04.06.2014	Status: Approved																				
HQ File :01/87/050/00063/AM15/	RLA File :31/83/040/00242/AM14/	Lic.No/Date:3110063316 28.03.2014																					
Decision: As per the written comments furnished by the D/o C&PC vide their OM No. 46011/22/2009-PC-II dated 29.05.2014, the Committee approved following adhoc norms:																							
<table><tr><th>EXPORT ITEM</th><th>QTY</th><th>IMPORT ITEM</th><th>QTY</th></tr><tr><td rowspan="5">20% Glass Fibre Reinforced Flame Retardant PA-6 (Nylon-6) Compound (Akulon K-222 K9 V4 Black)</td><td rowspan="5">1 kg</td><td>1. Nylon – 6 Chips / Granules</td><td>0.6699 kg</td></tr><tr><td>2. Glass Fibre (Chopped Strands)</td><td>0.2060 kg</td></tr><tr><td>3. Master Batch (Relevant Colourant)</td><td>0.0103 kg</td></tr><tr><td>4. Melamine Cynurate</td><td>0.1236 kg</td></tr><tr><td>5. Calcium Stearate</td><td>0.0202 kg</td></tr><tr><td colspan="4">RLA may take consequential action as per Policy / Procedures.</td></tr></table>				EXPORT ITEM	QTY	IMPORT ITEM	QTY	20% Glass Fibre Reinforced Flame Retardant PA-6 (Nylon-6) Compound (Akulon K-222 K9 V4 Black)	1 kg	1. Nylon – 6 Chips / Granules	0.6699 kg	2. Glass Fibre (Chopped Strands)	0.2060 kg	3. Master Batch (Relevant Colourant)	0.0103 kg	4. Melamine Cynurate	0.1236 kg	5. Calcium Stearate	0.0202 kg	RLA may take consequential action as per Policy / Procedures.			
EXPORT ITEM	QTY	IMPORT ITEM	QTY																				
20% Glass Fibre Reinforced Flame Retardant PA-6 (Nylon-6) Compound (Akulon K-222 K9 V4 Black)	1 kg	1. Nylon – 6 Chips / Granules	0.6699 kg																				
		2. Glass Fibre (Chopped Strands)	0.2060 kg																				
		3. Master Batch (Relevant Colourant)	0.0103 kg																				
		4. Melamine Cynurate	0.1236 kg																				
		5. Calcium Stearate	0.0202 kg																				
RLA may take consequential action as per Policy / Procedures.																							

84	Case No.:15/7/87-ALC1/2014	Party Name:GUJARAT RAFFIA INDUSTRIES LTD	Meet No/Date:10/87-ALC1/2014 04.06.2014	Status: Deferred
	HQ File :01/87/050/00034/AM15/	RLA File :08/24/040/00562/AM14/	Lic.No/Date:0810130206 01.04.2014	Defer Date:25.06.2014
	Decision: A copy of application has been forwarded to D/o C&PC on 09.05.2014. Comments awaited from D/o C&PC.			

85

Case No.:3/7/87-ALC1/2014	Party Name:SI GROUP INDIA LIMITED	Meet No/Date:10/87-ALC1/2014 04.06.2014	Status: Approved										
HQ File :01/87/050/00022/AM15/	RLA File :03/95/040/01004/AM14/	Lic.No/Date:0310776900 03.04.2014											
Decision: As per the written comments furnished by the D/o C&PC vide their OM No. 46011/99/2008-PC-II dated 29.05.2014, the Committee approved following adhoc norms:													
<table><tr><th>EXPORT ITEM</th><th>QTY</th><th>IMPORT ITEM</th><th>QTY</th></tr><tr><td rowspan="2">PTBP / MMPCRESOL Formaldehyde Grade FB – 190 / SFC093 Phenolic Resins</td><td rowspan="2">1 kg</td><td>1. Para Tertiary Butyl Phenol</td><td>0.211 kg</td></tr><tr><td>2. M-Cresol-40 (Meta Para Cresol-40)</td><td>0.633 kg</td></tr></table>				EXPORT ITEM	QTY	IMPORT ITEM	QTY	PTBP / MMPCRESOL Formaldehyde Grade FB – 190 / SFC093 Phenolic Resins	1 kg	1. Para Tertiary Butyl Phenol	0.211 kg	2. M-Cresol-40 (Meta Para Cresol-40)	0.633 kg
EXPORT ITEM	QTY	IMPORT ITEM	QTY										
PTBP / MMPCRESOL Formaldehyde Grade FB – 190 / SFC093 Phenolic Resins	1 kg	1. Para Tertiary Butyl Phenol	0.211 kg										
		2. M-Cresol-40 (Meta Para Cresol-40)	0.633 kg										
RLA may take consequential action as per Policy / Procedures.													

86

Case No.:41/7/87-ALC1/2014	Party Name:SI GROUP INDIA LIMITED	Meet No/Date:10/87-ALC1/2014 04.06.2014	Status: Approved														
HQ File :01/87/050/00060/AM15/	RLA File :03/95/040/01003/AM14/	Lic.No/Date:0310776899 03.04.2014															
Decision: As per the written comments furnished by the D/o C&PC vide their OM No. 46011/99/2008-PC-II dated 29.05.2014, the Committee approved following adhoc norms:																	
<table><tr><th>EXPORT ITEM</th><th>QTY</th><th>IMPORT ITEM</th><th>QTY</th></tr><tr><td rowspan="2">Para Octyl Phenol Formaldehyde Resin SP 1068 / SP 1068H Phenolic Resin</td><td rowspan="2">1 kg</td><td>1. Phenol</td><td>0.432 kg</td></tr><tr><td>2. Di-Isobutylene</td><td>0.577 kg</td></tr><tr><td colspan="4">RLA may take consequential action as per Policy / Procedures.</td></tr></table>				EXPORT ITEM	QTY	IMPORT ITEM	QTY	Para Octyl Phenol Formaldehyde Resin SP 1068 / SP 1068H Phenolic Resin	1 kg	1. Phenol	0.432 kg	2. Di-Isobutylene	0.577 kg	RLA may take consequential action as per Policy / Procedures.			
EXPORT ITEM	QTY	IMPORT ITEM	QTY														
Para Octyl Phenol Formaldehyde Resin SP 1068 / SP 1068H Phenolic Resin	1 kg	1. Phenol	0.432 kg														
		2. Di-Isobutylene	0.577 kg														
RLA may take consequential action as per Policy / Procedures.																	

87	Case No.:10/7/87-ALC1/2014	Party Name:SNF [INDIA] PVT. LTD.,	Meet No/Date:10/87-ALC1/2014 04.06.2014	Status: Deferred
	HQ File :01/87/050/00029/AM15/	RLA File :26/24/040/00014/AM14/	Lic.No/Date:2610012531 04.04.2014	Defer Date:25.06.2014
	Decision: A copy of application has been forwarded to D/o C&PC on 09.05.2014. Comments awaited from D/o C&PC.			

88	Case No.: 46/7/87-ALC1/2014	Party Name:G - PLAST PVT.LTD.,	Meet No/Date:10/87-ALC1/2014 04.06.2014	Status: Deferred
	HQ File :01/87/050/00065/AM15/	RLA File :32/24/040/00028/AM14/	Lic.No/Date:3210074812 04.04.2014	Defer Date:25.06.2014
	Decision: A copy of application has been forwarded to D/o C&PC on 09.05.2014. Comments awaited from D/o C&PC.			

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Case No.:43/7/87-ALC1/2014	Party Name:DSM INDIA PVT. LTD	Meet No/Date:10/87-ALC1/2014 04.06.2014	Status: Approved
HQ File :01/87/050/00062/AM15/	RLA File :31/83/040/00220/AM14/	Lic.No/Date:3110063413 08.04.2014	

Decision: As per the written comments furnished by the D/o C&PC vide their OM No. 46011/22/2009-PC-II dated 29.05.2014, the Committee **approved** following adhoc norms:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
Unfilled Flame Retardant PA 6 (Nylon-6) Compound (Akulon K-FKM V5/C/KN.00.73/76510)	1 kg	1. Nylon – 6 Chips / Granules	0.6400 kg
		2. Melamine Cynurate (MCA-01)	0.3812 kg
		3. Calcium Stearate	0.0031 kg
		4. Master Batch (Colourant)	0.0052 kg
RLA may take consequential action as per Policy / Procedures.			

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Case No.:45/7/87-ALC1/2014	Party Name:DSM INDIA PVT. LTD	Meet No/Date:10/87-ALC1/2014 04.06.2014	Status: Approved																				
HQ File :01/87/050/00064/AM15/	RLA File :31/83/040/00003/AM15/	Lic.No/Date:3110063477 11.04.2014																					
Decision: As per the written comments furnished by the D/o C&PC vide their OM No. 46011/22/2009-PC-II dated 29.05.2014, the Committee approved following adhoc norms:																							
<table><tr><th>EXPORT ITEM</th><th>QTY</th><th>IMPORT ITEM</th><th>QTY</th></tr><tr><td rowspan="5">20% Glass Fibre Reinforced Flame Retardant PA-6 (Nylon-6) Compound (Akulon K-222 K9 V4 Black)</td><td rowspan="5">1 kg</td><td>1. Nylon – 6 Chips / Granules</td><td>0.6699 kg</td></tr><tr><td>2. Glass Fibre (Chopped Strands)</td><td>0.2060 kg</td></tr><tr><td>3. Master Batch (Relevant Colourant)</td><td>0.0103 kg</td></tr><tr><td>4. Melamine Cynurate</td><td>0.1236 kg</td></tr><tr><td>5. Calcium Stearate</td><td>0.0202 kg</td></tr><tr><td colspan="4">RLA may take consequential action as per Policy / Procedures.</td></tr></table>				EXPORT ITEM	QTY	IMPORT ITEM	QTY	20% Glass Fibre Reinforced Flame Retardant PA-6 (Nylon-6) Compound (Akulon K-222 K9 V4 Black)	1 kg	1. Nylon – 6 Chips / Granules	0.6699 kg	2. Glass Fibre (Chopped Strands)	0.2060 kg	3. Master Batch (Relevant Colourant)	0.0103 kg	4. Melamine Cynurate	0.1236 kg	5. Calcium Stearate	0.0202 kg	RLA may take consequential action as per Policy / Procedures.			
EXPORT ITEM	QTY	IMPORT ITEM	QTY																				
20% Glass Fibre Reinforced Flame Retardant PA-6 (Nylon-6) Compound (Akulon K-222 K9 V4 Black)	1 kg	1. Nylon – 6 Chips / Granules	0.6699 kg																				
		2. Glass Fibre (Chopped Strands)	0.2060 kg																				
		3. Master Batch (Relevant Colourant)	0.0103 kg																				
		4. Melamine Cynurate	0.1236 kg																				
		5. Calcium Stearate	0.0202 kg																				
RLA may take consequential action as per Policy / Procedures.																							

Case No.:2/6/87-ALC1/2014	Party Name:AAKASH PLASTOPACK PVT.LTD.,	Meet No/Date:10/87-ALC1/2014 04.06.2014	Status: Deferred
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91	HQ File :01/87/050/00019/AM15/	RLA File :52/24/040/00001/AM15/	Lic.No/Date:5210040939 16.04.2014	Defer Date:25.06.2014
Decision: RLA, Surat and firm were requested through letter dated 21.05.2014 to furnish application expeditiously. However, application still awaited from RLA, Surat and firm. Hence, the Committee decided to again call for 4.7 application from RLA, Surat and firm.				

92	Case No.:16/7/87-ALC1/2014	Party Name:MAYUR WOVENS PRIVATE LIMITED	Meet No/Date:10/87-ALC1/2014 04.06.2014	Status: Deferred
	HQ File :01/87/050/00035/AM15/	RLA File :08/24/040/00578/AM14/	Lic.No/Date:0810130719 21.04.2014	Defer Date:18.06.2014
Decision: A copy of application has been forwarded to D/o C&PC on 09.05.2014. Comments awaited from D/o C&PC.				

93	Case No.:50/7/87-ALC1/2014	Party Name:TECHNO WAXCHEM PVT.LTD.,	Meet No/Date:10/87-ALC1/2014 04.06.2014	Status: Deferred
	HQ File :01/87/050/00069/AM15/	RLA File :02/24/040/00211/AM14/	Lic.No/Date:0210202515 21.04.2014	Defer Date:18.06.2014
Decision: A copy of application has been forwarded to D/o C&PC on 09.05.2014. Comments awaited from D/o C&PC.				

94	Case No.:1/6/87-ALC1/2014	Party Name:NEW AGE LAMINATORS PVT.LTD.,	Meet No/Date:10/87-ALC1/2014 04.06.2014	Status: Deferred
	HQ File :01/87/050/00018/AM15/	RLA File :05/24/040/00489/AM14/	Lic.No/Date:0510384978 25.04.2014	Defer Date:25.06.2014
Decision: CLA, New Delhi and firm were requested through letter dated 21.05.2014 to furnish application expeditiously. However, application still awaited from CLA, New Delhi and firm. Hence, the Committee decided to again call for 4.7 application from CLA, New Delhi and firm.				

95	Case No.:3/10/87-ALC1/2014	Party Name:DSM INDIA PVT. LTD	Meet No/Date:10/87-ALC1/2014 04.06.2014	Status: Deferred
	HQ File :01/87/050/00091/AM15/	RLA File :31/83/040/00038/AM15/	Lic.No/Date:3110064110 23.05.2014	Defer Date:25.06.2014
	Decision: The Committee noted that the application is still awaited from RLA. Hence, it was decided to call for application from RLA and firm for further consideration of the case.			

96	Case No.:4/10/87-ALC1/2014	Party Name:DSM INDIA PVT. LTD	Meet No/Date:10/87-ALC1/2014 04.06.2014	Status: Deferred
	HQ File :01/87/050/00092/AM15/	RLA File :31/83/040/00040/AM15/	Lic.No/Date:3110064117 28.05.2014	Defer Date:25.06.2014
	Decision: The Committee noted that the application is still awaited from RLA. Hence, it was decided to call for application from RLA and firm for further consideration of the case.			

Case considered out of Agenda in NC-7 Meeting No. 10/AM15 held on 04.06.2014:

Norms Committee – 7 considered the case of M/s St. Marys Rubbers Pvt. Ltd., Kochi earlier approved by NC in its Meeting No. 7/AM15 held on 13.05.2014. The details of the case are as under:

Case No.	Hqrs. F. No.	RLA F. No.	Advance Licence No. and Date
15/25/87-ALC1/2013	01/87/50/213/AM14	10/24/40/29/AM14	1010054321 dt. 06.08.2013

2. Technical Representative of DIPP informed the Committee that the Minutes of the above case are totally different from what they recommended vide their letter No. 7/251/2013-TSW dated 08.05.2014 and requested to revise the norms as per their comments. Hence, the Committee again considered the case and decided to revise the norms as under:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
Surgical Rubber Latex Gloves (21.5 gms / per pair weight)	630.59 MT (2,93,30,000 Pairs)	1. High Ammonia Latex Wet (60%)	928.228 MT
		2. Paper Grid Lacquer 70 GSM (Packing Material)	As per packing policy
RLA may take consequential action as per Policy / Procedures.			

Meeting ended with thanks to Chair and all participants.
